

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAFT PROMOTERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shaft Promoters Private Limited
2.	Date of incorporation of corporate debtor	September 10, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064677
5.	Address of the registered office and principal office (if any) of corporate debtor	C-98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi Tamil Nadu - 628008
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7.	Estimated date of closure of insolvency resolution process	September 26, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: cirp.shaftpromoters@gmail.com
11.	Last date for submission of claims	April 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://pandk.in/ibc-pk/ https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Shaft Promoters Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023)

The creditors of Shaft Promoters Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

ASSOCIATIONS TO GOVT

'Don't sell liquor through Tasmac on Good Friday'

S GODSON WISELY DASS @Thoothukudi

SEVERAL Christian organisations have appealed to the state government to shut down liquor shops on Good Friday. Earlier, Tamil Nadu Minorities Commission chairman S Peter Alphonse had insisted on shutting down liquor shops on Good Friday.

Observed as a sacrificial day by Christians, Good Friday is commemorated on the 38th day of the 40-day Lent every year, in which the Christian community observes fasting and abstinence to honour the suffering and death of Jesus Christ.

Speaking to *TNIE*, Fr Jeyanthan De Grace, Secretary, Parisutha Amalorpava Madhu Villaku Sabai, which runs several rehabilitation centres for alcoholics in Thoothukudi, Tirunelveli and Kanniyakumari, said the closure of liquor shops on Good Friday is necessary as it is a day for Christians to mourn the death of Jesus. Since the religious day has been recognised as a government holiday, the state should further declare it a dry day, he emphasised.

Fr Benjamin De Souza, Director of Christhava Valzvuremai Iyakam told *TNIE* that shutting down the government-run liquor shops on this day of sacrifice will be respectful and will spread awareness among

the general public against alcohol addiction.

Citing that the neighbouring state of Kerala has banned liquor sales on Good Friday, Roman Catholic priests Fr Jeyanthan and Fr Benjamin De Souza submitted a petition to Thoothukudi District Collector Dr K Senthil Raj, appealing him to urge CM MK Stalin for the closure of liquor shops on the Good Friday.

Echoing the same, Thoothukudi-Nazareth CSI diocese Lay secretary Neger Prince Giftson said there is a substantial population of Christians in TN and that banning liquor sales on Good Friday will be applauded. Synod of Pentecostal Churches district president Justus told *TNIE* that since the suffering of Jesus only professes peace and empathy towards the public, the day should be free of liquor.

CSI diocesan's Environmental concerns department secretary Father John Samuel said it is imperative for the holistic well-being, peace and happiness of individuals, families and society that liquor shops remain closed on Good Fridays.

Alphonse said he has not yet received any positive response from the government for his letter, sent a year ago, to the CM. "Though revenue could be a matter of concern, I have been receiving emails calling for a ban on liquor shops on Good Friday," he added.



Minister reverses traffic schedule set by mayor

Geetha Jeevan says she was not consulted; heavy vehicles now restricted entry into town only during peak hours

S GODSON WISELY DASS @Thoothukudi

OFFSETTING the decision taken by Thoothukudi corporation to allow heavy vehicles to enter the town area only between 10 pm and 7 am, the officials headed by social welfare and women empowerment minister Geetha Jeevan have now released an order restricting entry of heavy vehicles into Thoothukudi town only from 7 am to 11 am and 4 pm to 9 pm.

The swift change of timings within a week has led to confusion among road users, lorry operators and traders. Moreover, the alleged clash of powers

between corporation mayor NP Jegan Periyasamy and his sister Geetha Jeevan has come to the fore.

A press statement issued by the district collectorate on Tuesday said the district administration has restricted the movement of heavy vehicles into Thoothukudi town areas between 7 am and 11 am and also between 4 pm and 9 pm, in order to ensure safe transportation and prevent traffic snarls.

The decision was taken during a review of road transportation schemes chaired by minister Jeevan in the presence of Collector Dr K Senthil Raj, Superintendent of Police L Balaji

Saravanan, District Revenue Officer Ajay Seenivasan, sub collector Gaurav Kumar and others, the press statement added.

It may be noted that Mayor Jegan, following a consultation meeting convened by corporation commissioner Dinesh Kumar and other stakeholders on March 27, revised the time schedule for heavy vehicles entering commercial streets like

VE road and WGC road, from Ettayapuram road, Tamil salai road and Tiruchendur road. They were permitted to enter the town only between 10 pm to 7 am with a view to reducing traffic congestion during the daytime.

Speaking to *TNIE*, Jegan, who is also the president of the lorry owners association and new bus stand central traders association, said the corporation took the decision to restrict the movement of heavy vehicles during daytime only after deliberation with stake-holding associations. "The regulation was necessary as Thoothukudi town witnesses heavy traffic up

until 11 pm. Statistics prove that vehicular movement is very high during the daytime," he said.

When asked, minister Geetha Jeevan said she just ordered a 'status quo' on permitting heavy vehicles into the town after consultation with members of the chamber of industries. "The decision on allowing lorries only during night hours was taken by the mayor, without consulting me," she said. Corporation commissioner Dinesh Kumar said the time schedule fixed by the district collectorate is being followed with regard to heavy vehicle movement.

Statistics prove vehicular movement is very high during the daytime. Hence, the regulation was necessary

NP Jegan Periyasamy, Mayor



SKYFALL

Clouds hovering around a mountain reflected onto a pond at Sivagiri in Tenkasi district on Tuesday | V KARTHIKALAGU

VIRAL VIDEO

SC women bury body of elderly in disputed land

EXPRESS NEWS SERVICE @ Tenkasi

A video wherein some women of SC community carried the coffin of an 85-year-old deceased and buried it with the help of men in a disputed parcel of land defying opposition of police in Leppakudiyiruppu village went viral on social media on Tuesday. Sources said the incident took place on Monday. Speaking to *TNIE*, a revenue official said the district adminis-

tration has been working to resolve the dispute between the people of SC and BC communities regarding the use of this land parcel.

"A woman from the BC community has the UDR (Updating Data Registry) land record in her name for this land. However, this land is mentioned as the burial ground of SC people in the A register. The court has given us direction to resolve this dispute," he added.



Three BJP, two Congress cadre held over clash during protest

EXPRESS NEWS SERVICE @Kanniyakumari

IN connection with a clash between Congress and BJP cadre, Kottar police arrested five persons on Tuesday. Three from BJP, including district president Dharmaraj, and two from Congress were arrested.

A case has been registered against 31 Congress members and 22 BJP cadre under sections 147, 148, 294 (b), 323, 506 (2) of the IPC. BJP Tirunelveli district functionaries Maharan and Chokkalingam Youth Congress members Dyson and Jenis were also arrested.

Sources said Youth Congress cadre were staging a protest in front of the BJP district office in Nagercoil on Monday when the clash between the two parties took place. Stones were pelted, injuring three from Congress and two from BJP.

HELPING HANDS New sub-collector draws praise for helping tribals, elderly

M ABDUL RABI @Kanniyakumari

THE new Padmanabhapuram Sub Collector HR Koushik has garnered praise from the public in about six months into service. The 2020-batch IAS officer took charge on October 19 last year, and has since been focusing on the tribal community, senior citizens and those with medical issues.

Koushik met a youth Anand, who was bedridden for the past two years. "The sub collector visited Mookaraikal tribal settlement in Pechiparai hills three months back. Hearing his medical condition, he took special interest and made arrangements for his medical treatment at a private hospital, and later in Kanniyakumari medical college hospital," said Anand's mother.

In another instance, a senior citizen was kicked out of the house by his son. When it came to the notice of the sub collector, he cancelled the settlement deed under the powers vested in the Senior Citizens Act. The man's son was ordered to vacate the house for the elderly's security, sources said, adding



HR Koushik | EXPRESS

that Koushik has cancelled the settlement deeds in four similar cases. He has distributed 140 destitute widow certificates at 4 camps so far for prioritising employment opportunities to them.

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF NAVIGATOR CREATORS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	NAVIGATOR CREATORS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	October 29, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TN2007PTC065213
5. Address of the Registered office and Principal office (if any) of Corporate Debtor	Address : 2/18/3, North Block, Ganesh Nagar Palayamkottai Road, West Taloocin Thoothukudi, Tamil Nadu-628003
6. Insolvency commencement date in respect of Corporate Debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7. Estimated date of closure of insolvency resolution process	September 26, 2023
8. Name & Registration No. of the insolvency professional acting as Interim Resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500 018. Email : prakulthadi@hotmail.com
10. Address & e-mail to be used for correspondence with the interim resolution professional	Address : D. No. 470/12, HG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad-500 044. Email : crp.navigatorexpress@gmail.com
11. Last date for submission of claims	April 17, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (As per the information available with the IRP)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (As per the information available with the IRP)
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link : https://pank.in/bc/pk/ https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Navigator Creators Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023).

The creditors of Navigator Creators Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.04.2023
Place: Hyderabad
Prakul Thadi
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF PRISTINE PROMOTERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Pristine Promoters Private Limited
2. Date of incorporation of corporate debtor	September 7, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70501TN2007PTC064645
5. Address of the registered office and principal office (if any) of corporate debtor	C-98, SIPCOT Industrial Complex, Harbour Express Road, Tutucorin, Thoothukudi Tamil Nadu - 628008
6. Insolvency commencement date in respect of corporate debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7. Estimated date of closure of insolvency resolution process	September 26, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: D.No. 470/12, HG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: crp.pristinepromoters@gmail.com
11. Last date for submission of claims	April 17, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with the IRP)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://pank.in/bc/pk/ https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Pristine Promoters Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023).

The creditors of Pristine Promoters Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2023
Place: Hyderabad
Prakul Thadi
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SHAFT PROMOTERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Shaft Promoters Private Limited
2. Date of incorporation of corporate debtor	September 10, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064677
5. Address of the registered office and principal office (if any) of corporate debtor	C-98, SIPCOT Industrial Complex, Harbour Express Road, Tutucorin, Thoothukudi Tamil Nadu - 628008
6. Insolvency commencement date in respect of corporate debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7. Estimated date of closure of insolvency resolution process	September 26, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: D.No. 470/12, HG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad - 500044 Email: crp.shaftpromoters@gmail.com
11. Last date for submission of claims	April 17, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available with the IRP)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available with the IRP)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://pank.in/bc/pk/ https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of Shaft Promoters Private Limited on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023).

The creditors of Shaft Promoters Private Limited are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2023
Place: Hyderabad
Prakul Thadi
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF DUBLIN PROMOTERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	DUBLIN PROMOTERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	September 7, 2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2007PTC064646
5. Address of the Registered office and Principal office (if any) of Corporate Debtor	Address : C-98, SIPCOT Industrial Complex, Harbour Express Road, Tutucorin, Thoothukudi Tamil Nadu-628008
6. Insolvency commencement date in respect of Corporate Debtor	Date of the Order: March 31, 2023 Order received by the IRP on: April 3, 2023
7. Estimated date of closure of insolvency resolution process	September 26, 2023
8. Name & Registration No. of the insolvency professional acting as Interim Resolution professional	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : Flat No. 1405, J Block, Rainbow Vistas, Green Hills Road, Moosapet, Hyderabad, Telangana-500 018. Email : prakulthadi@hotmail.com
10. Address & e-mail to be used for correspondence with the interim resolution professional	Address : D. No. 470/12, HG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad-500 044. Email : crp.dublinpromoters@gmail.com
11. Last date for submission of claims	April 17, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable (As per the information available with the IRP)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (As per the information available with the IRP)
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link : https://pank.in/bc/pk/ https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of DUBLIN PROMOTERS PRIVATE LIMITED on March 31, 2023 (Copy of order was communicated to the IRP and uploaded on the website of NCLT on April 3, 2023).

The creditors of DUBLIN PROMOTERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before April 17, 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.04.2023
Place: Hyderabad
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Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

